

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.746/93

date of decision : 4-8-1993

Between

K. Ramanadham : Applicant
and Union of India Represented by:

1. Superintendent of Postal
Stores Depot
Hyderabad

2. The Director of Postal
Services
Hyderabad City Division
Hyderabad

: Respondents

Counsel for the applicant : D. Subrahmanyam
Advocate

Counsel for the respondents : N.V. Ramana, SC for
Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri D. Subramanyam, learned counsel for the
applicant and Sri V. Rajeswara Rao, for Sri N.V. Ramana,
learned counsel for the respondents.

2. The applicant was suspended pending enquiry by order
dated 26-6-1984. The inquiry is not yet over. This OA is
filed praying for a direction to the respondents to revoke
the suspension with immediate effect and grant him pay and
allowances and consequential benefits.



3. Letter of the Chief Commissioner General (S.A.)
Hyperpage, page 3-8-1983 addressed to the Regional Commissioner
Court for the conduct of a probe into the
several firms for the absence of the application
including a letter memo dated 3-7-1983.
Hence, the only order which may be passed
is that OA is to direct a reburial to the
any other authority displayed as best suited for the disposal of
the application if they are not being withheld
due date of receipt of this order.
4. To OA to order a reburial as soon as possible.
No copy.

(A) Mr. Jagadev Rao
Vice Chairman

(B) T. P. Venkateswaran
Chairman (Admn)

Page : Annexure A, 33
Digitized by the Ope. Com. to

(1) Reburial to OA

To

1. The following points of facts to note before
Jagadev Rao.

2. The number of lost cases varies
according to the District, however

3. Our copy to Mr. V. Venkateswaran, Secretary, H-2 IES Com.
Guru Nanak Dev Institute, Hyderabad.

4. Our copy to Mr. V. Venkateswaran, Secretary, CAC, Hyderabad.

5. Our copy to Mr. V. Venkateswaran, Secretary, CAC, Hyderabad.

6. Our copy to Mr. V. Venkateswaran, Secretary, CAC, Hyderabad.

LAS.

3. Letter of the Chief Postmaster General, AP Circle, Hyderabad, dated 2-8-1993 addressed to the learned standing counsel for the respondents is produced before us which states that the suspension imposed on the applicant had been revoked as per memo dated 29-7-1993.

4. Hence, the only other order that had to be passed in this OA is to direct the respondents to pay the allowances and other amounts payable as per rules for the period of suspension if they are not yet paid within three months from the date of receipt of this order.

5. The OA is ordered accordingly at admission stage.

No costs.

(P.T. Thiruvengadam)
Member (Admn)

(V. Neeladri Rao)
Vice Chairman

Dated : August 4, 93
Dictated in the Open Court

Deputy Registrar (J)

To

1. The Superintendent of Postal Stores Depot, Hyderabad.
2. The Director of Postal Services Hyderabad City Division, Hyderabad.
sk
3. One copy to Mr.D.subrahmanyam, Advocate, H-5 P&T Qrts, Chikkadapally, Hyderabad.
4. One copy to Mr.N.V.Ramana, #2 Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

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